

42/572

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

10x2x/2x2x/2x2xNo.

D.A. NO. 107/87.

Shri R.D.Gadhe & 2ors.

...Applicant

V/s

Central Railway.

...Respondents

CORAM:HON'BLE VICE CHAIRMAN SHRI JUSTICE R.G.VAIDYANATHA
HON'BLE MEMBER(A), SHRI P.P.SRIVASTAVA.

TRIBUNAL'S ORDER : (FINAL)

DATE: 20-11-97.

Applicants & Counsel absent.

Respondent's Counsel present.

M.P. 667/97 is ~~moving~~ hereby ~~applied~~ and allowed and
Reply taken on record.

The D.A. is dismissed for default. No costs.

Certified True Copy

11/12/97

Benny
11/12/97

Section Officer,
Central Administrative Tribunal,
Bombay Bench.

NO.CAT/MUM/JUDL/O.A.107/87/ 9497 98

Dated: 11/12/1997.

Copy to:

1. Shri R.D.Gadhe & 2 ors.,
C/o Shri E.K.Thomos, Advocate
2/C -403, Damodar Park,
Ghatkopar (W),
Bombay - 400 086.

2. Union of India, through
Shri S.C.Dhawan, Counsel
for respondents.

Benny
11/12/97
SECTION OFFICER.

22/12
Despatched on 11/12/97

22/12